

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-108
IB-3475(ND)/2019

IN THE MATTER OF:

Ardiv International LLP.

Vs.

M/s Innovative Textiles Ltd. & Anr.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 21.10.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Sanket Gupta, Advocate

For the Respondent/CD

: Mr. Vishal Ganda, Mr. Shelly Khanna, Mr. Anand Singh Sengar,
Mr. Saransh Kothari, Advocates

For the Intervener

:

ORDER

IB-3475 of 2019:-

Both the sides are present. It is submitted by the counsel for the operational creditor that the requirement of section 9(3)(b) has already been fulfilled. He is directed to give copy of the affidavit to the counsel for the Corporate Debtor, who will provide the e-mail address on the group. The counsel for respondent is directed to file the reply within two weeks. Thereafter, the counsel for the operational creditor may file rejoinder, if any.

List on 25th November 2020.

- 5cl -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- 5cl -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)